

FORM A**PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF M/S VHM INDUSTRIES LIMITED

RELEVANT PARTICULARS		
1	Name of corporate debtor	M/S VHM INDUSTRIES LIMITED
2	Date of incorporation of corporate debtor	31.08.1987
3	Authority under which corporate debtor is incorporated / registered	ROC – MUMBAI
4	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U17100MH1987PLC044506
5	Address of the registered office and principal office (if any) of corporate debtor	614-616, Floor-6, Shah & Nahar Industrial Estate, Laxminar Singh Papan Marg, Off Dr.E.Moses Road, Worli Mumbai City Mumbai City MH 400018
6	Insolvency commencement date in respect of corporate debtor	Order Date: 02.08.2022 Order Received Date: 09.08.2022
7	Estimated date of closure of insolvency resolution process	09.02.2023
8	Name and registration number of the insolvency professional acting as interim resolution professional	Hirachand N Bafna IBBI/IP-001/IP-P-01207/2018-19/11922
9	Address and e-mail of the interim resolution professional, as registered with the Board	Hirachand N Bafna Resolution Professional 21A, 1st floor, Soni Bhavan, 47/51, Kalbadevi Road, Mumbai – 400002 Email: hnb1502@rediffmail.com
10	Address and e-mail to be used for correspondence with the interim resolution professional	Hirachand N Bafna 21A, 1st floor, Soni Bhavan, 47/51, Kalbadevi Road, Mumbai – 400002 vhmcirp@gmail.com Contact no: 8850582026
11	Last date for submission of claims	23.08.2022
12	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	NA
13	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	NA
14	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Weblink: https://ibbi.gov.in/en/home/downloads Physical Address: NA

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the VHM INDUSTRIES LIMITED on 09.08.2022.

The creditors of VHM INDUSTRIES LIMITED, are hereby called upon to submit their claims with proof on or before 23.08.2022 [fourteen days from the appointment of the interim resolution professional] to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No. 13 to act as authorised representative of the class [specify class] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Name and Signature of Interim Resolution Professional: Hirachand N Bafna

IRP – VHM Industries Limited

Date : 10.08.2022

Place : Mumbai